

In the said Criminal Rules of Practice and Circular Orders, 1958—

I. In part I, in Chapter IX, in rule 261, for the first sentence, the following shall be substituted, namely:-

“Whenever an Appellate Court reduces or reverses a sentence of fine, it shall, if the fine has been levied, grant an order of refund to the appellant in his name or in the name of his pleader or advocate holding a special vakalat specially authorizing him to receive the money on behalf of the appellant.”

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